

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
IB-71/ND/2022  
IA/706/2023

**IN THE MATTER OF:**

Noble Cooperative Bank Ltd.

**....Applicant**

**Vs.**

Mr. Vivek Prakash

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Govind Bhardwaj, Mr. Aryan Sinha, Advs.  
In IA/706/2023

For the Respondent : Mr. Vivek Sinha, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/706/2023:-**

Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of Respondent (Personal Guarantor) are present. Ld. Counsel on behalf of Applicant submitted that they have filed their rejoinder. Ld. Counsel on behalf of Personal Guarantor submitted that they have filed an additional affidavit. However, both the documents are not available on the e-portal. Ld. Counsels are directed to approach the Registry and cure the defects, if any, so that the same are reflected on the e-portal. List the matter on **31.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**